

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-81/2007/4344/A**

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Jaspal Singh,  
Principal Judge, Family Court,  
Barpeta.

Dated Guwahati the <sup>nd</sup> 22 May, 2024.

Sub: **Station leave and Vehicle permission.**

Ref:- Your letter No. FCB/15/Admin/2024/423, dtd. 15.05.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **(i) station leave permission, from the morning of 20.05.2024 till the morning of 27.05.2024 and (ii) official vehicle permission, at own cost, from the morning of 20.05.2024 till the morning of 24.05.2024.** The Counsellor, Family Court, Barpeta, and in her absence, the Chief Judicial Magistrate, Barpeta, and in his absence, the in-charge C.J.M, Barpeta shall remain in charge of your Court and Office in your absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-81/2007/4345-4346/A** dated , 22-05-2024

Copy to :

1. The Chief Judicial Magistrate, Barpeta.
- ✓ 2. The Project Manager, Gauhati High Court.

*[Signature]*

**JT. REGISTRAR (VIGILANCE)**

*[Signature]*